

Site inspection report of “Ishanya Mall” of a Joint Venture Company of M/s. Yerowada Investment Limited and M/s. Deepak Fertilisers and Petrochemicals Corporation Limited located at Shastri Nagar, Yerawada, Pune, Maharashtra as per the directions of IA-III (Infrastructure Division), MoEF&CC letter no. IA3-3/57/2021-IA.III dated 30.11.2021

The IA-III (Infrastructure) Division, MoEF&CC, New Delhi vide letter dated 30.11.2021 requested IRO, MoEF&CC, Nagpur & SEIAA, Maharashtra to carry out the site inspection of “Ishanya Mall” located at Shastri Nagar, Yerawada, Pune w.r.t. allegations raised by applicant Shri. Tanaji Balasaheb Gambhire in Original Application no. 48 of 2020 titled as “Tanaji Balasaheb Gambhire vs. Union of India” pending before Hon’ble NGT, Pune Bench. Copy of the letter dated 30.11.2021 is enclosed as **Annexure-1**.

IRO, MoEF&CC Nagpur vide letter dated 02.12.2021 requested the Member Secretary, SEIAA Maharashtra to depute one representative for the joint inspection of the project. However, no response was received from SEIAA, Maharashtra. Copy of the letter and email dated 03.12.2021 is enclosed as **Annexure-2**.

IRO, MoEF&CC, Nagpur vide letter dated 02.12.2021 requested the Regional Director (RD), Central Ground Water Board (CGWB), Nagpur to clarify whether the project Ishanya Mall by M/s. Deepak Fertilisers & Petrochemicals Corporation Limited located at C.S.No. 190 to 192, Opp. Golf Course, Shastri Nagar, Yerawada, Pune obtained NOC for the extraction of ground water.

RD, CGWB, Nagpur vide letter dated 19.01.2012 clarified that “there is no application for ground water NOC by the name of Ishanya Mall by M/s. Deepak Fertilisers and Petrochemicals Corporation Limited located in Pune District. Further it had not been granted any NOC for ground water withdrawal by CGWA till date.” Copies of letters are enclosed as **Annexure-3**.

IRO, MoEF&CC, Nagpur vide letter dated 02.12.2021 requested Pune Municipal Corporation (PMC) to clarify issues pertaining to building plan approvals, commencement certificate, fire NOC, building configuration, etc. No reply was received from PMC. However, project architect vide letter dated 03.03.2022 submitted reply to this office letter dated 02.12.2021 addressed to PMC. Copies of letters are enclosed as **Annexure-4**.

Site inspection of the project was carried out by undersigned on 23.02.2022. Following representatives of MoEF&CC, PMC and project proponent were present during site inspection:

1. MoEF&CC:
 - a. Shri. Suresh Kumar Adapa, Scientist ‘E’, IRO, Nagpur
2. PMC:
 - a. Shri. Robidas Gawane, Executive Engineer. Bldg. Permission dept.
 - b. Shri. Rajesh Shinde, Deputy Engineer Bldg. Permission dept.

c. Shri. Kashyap Wankhede, JE, Bldg. Permission dept.

3. Project Proponent:

a. Shri. Shashidhar Shetti (DGM-Engineering Services)

b. Shri. Dnyanesh Walimbe (AGM- Legal)

c. Shri. Rishikaysh Bhutkar (AGM-Liaison)

A meeting was conducted to discuss the allegations raised by the applicant in OA number 48 of 2020. Subsequently site inspection was carried out. During the discussions and site inspection following observations were made against the allegations raised by the complainant in Original Application:

S.No.	Allegation	Observations
1.	<p>Para 8 of Page 22: Construction being carried out in violation of terms and conditions of environmental clearance, consent to establish and consent to operate.</p> <ol style="list-style-type: none"> 1. Plot area increased from 41806.35 sq.m. to 59399.43 sq.m. 2. Built up area increased from 34170.83 sq.m. to 94568.64 sq.m. 	<p>PP submitted application under EIA Notification 1994 (as amended on July 7 2004) to MoEF for environmental clearance for construction of shopping mall. Ministry appraised the application under EIA Notification 2006 and granted environmental clearance for the project vide letter dated 10.04.2007.</p> <p>As per the clearance, total plot area was 41806.35 sq.m. The total built up area approved was 34170.83 sq.m.</p> <p>Increase in plot area:</p> <p>PP during the site inspection submitted that area of 17,593.08 sq.m. is vacant. PMC representatives also agreed with the statement of the project proponent. The vacant area was also shown during the site inspection. No development was observed in the plot area of 17,593.08 sq.m.</p> <p>Increase in built up area:</p> <p>PP during the site inspection submitted that the built up area mentioned in the clearance letter was FSI area and non</p>

		<p>FSI area was not included in the clearance letter. As per the EIA report submitted to Ministry, PP mentioned built up area as 34170.83 sq.m. and non built up spaces as 19575.73 sq.m.</p> <p>As per the information provided, the total built up area constructed as on date is 94,568.64 sq.m.</p> <p>In Civil Appeal no. 10854 of 2016 in the matter of M/s. Goel Ganga Developers India Pvt. Ltd. vs. Union of India through Secretary MoEF& Others, Hon'ble Supreme Court opined that <i>"In view of the above, we are clearly of the view that the EC granted to the project proponent on 04.04.2008 was for constructing a total built up area of 57,658.42 sq.mtrs. and this would include all covered construction not open to sky. No artificial division on the basis of FSI and Non-FSI area can be made. Therefore, the NGT was fully justified in coming to the conclusion that the construction raised by the project proponent was in total violation of the EC granted to it."</i></p> <p>In view of the above opinion of Hon'ble Supreme Court, construction of built up area of 94,568.64 sq.m. against the approved built up area of 34170.83 sq.m. is violation of environmental clearance and provisions of EIA Notification 2006.</p> <p>Consent to establish and consent to</p>
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		operates were granted by MPCB for built up area of 34170.83 sq.m.
2.	Illegal extraction of ground water & no testing of ground water	During the site inspection, no borewells were observed. As informed PMC is supplying water for the project. PP did not monitor the ground water level and quality. PP informed that the monitoring is not carried out as there is no source of ground water. Information provided by PP is enclosed as Annexure-5 .
3.	Dumping of solid waste to PMC waste yard.	During the site inspection, it was observed that one OWC was provided for the treatment of wet waste. An agreement was made with Sant Gadge Baba Savyamrojgar Seva Sahkari Maryadit, Pune for the disposal of dry waste.
4.	No energy conservation system such as solar system	During the site inspection it was observed that solar PV panels were installed on roof tops of some of the buildings.
5.	No rain water harvesting system for ground water recharge against required 21 number of recharge pit.	During the site inspection, it was observed that one collection tank (of capacity 5, 00,000 liters) was provided for collection of rain water. No recharge pits were provided.
6.	No mandatory 10% open space for recreational purpose and not made tree plantation as per norms.	During the site inspection tree plantation was observed within the project area. As per the information provided by PP, green belt was developed over an area of 8759.79 sq.m.
7.	Traffic congestion causing air pollution	During the site inspection, it was observed that security deployed at the project site controls flow of traffic coming

		into and going out of the mall. Internal parking was provided for the project.
8.	Installation of 8 DG sets and operation causing air pollution.	During the site inspection, it was informed that DG sets were operated only during power failure/shut down. PP informed that continuous power supply is available.
9.	Huge quantity of sewage water and STP was not installed.	During the site inspection it was observed that STP was installed for the treatment of sewage. A STP of 255 CMD (working on MBBR technology) was installed and the same was in operation.
10.	PP has not provided fire and safety system at site and there is no approach road for fire engine.	During the site inspection, PMC officials informed that Fire NOC was granted for the project.
11.	Ramp slope not in the ratio of 1:10, site margin not as per DC rules.	During the site inspection, PMC officials and project proponent informed that ramp slope and site margin were as per prevailing rules.
12.	PP did not submit any application for the revalidation of environmental clearance	During the site inspection, PP submitted that entire construction was completed within the validity period of EC i.e. before 09.04.2012. Hence EC was not revalidated. However, PMC granted occupancy certificate for Building no. 7 and Building no.2 vide letters dated 12.02.2013, 30.09.2013 and 03.11.2016.

Compliance status of conditions stipulated in environmental clearance granted for the construction of shopping mall “Ishanya” located at Shastri Nagar, Yerawada, Pune granted by MoEF vide letter no. 21-243/2006-IA-III dated 10.04.2007

During the site inspection, it was observed that the construction of the project completed. Compliance status pertaining to operation phase of the project is as follows:

S.No.	Condition	Compliance Status
i.	Necessary permission of competent authority shall be taken to store diesel in the premises for operation of DG set.	During the site inspection, it was observed that no diesel was stored at the project site. PP submitted that diesel is procured as per the requirement from nearby Petrol Stations.
ii.	Diesel power generating sets proposed as source of backup power for lifts and common area illumination should be of “enclosed type” and conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack, raised to 4 meters above the rooftop.	Partly complied. During the site inspection, it was observed that enclosed type DG sets were provided. Stack of height 6 meters was provided for each DG set. Stack emissions were monitored through MoEF&CC recognised laboratory.
iii.	During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.	Not complied. PP did not submit any noise monitoring reports to this office.
iv.	Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards.	During the site inspection, it was observed that plantation was developed in the project over an area of 8759.79 sq.m. PP did not submit any noise monitoring reports to this office.
v.	Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area.	During the site inspection, it was informed that separate drains were provided for the storm water.
vi.	The sewage treatment plant should be	Partly complied.

	certified by an independent expert for efficiency as well as adequacy and should submit a report in this regard to the Ministry before the project is commissioned for operation. The wastewater should be treated to tertiary level and after treatment reused for flushing of toilets and gardening. Discharge of treated sewage, if any, shall conform to the norms & standards prescribed by Maharashtra State Pollution Control Board.	Sewage generated from the project is treated in STP of 255 CMD and treated water is utilized for flushing and cooling. The STP is based on MBBR technology. PP did not submit treated water quality monitoring reports to this office.
vii.	Oil & Grease trap shall be provided to remove oil and grease from the surface runoff and suspended matter shall be removed in a settling tank before its utilization for rainwater harvesting.	During the site inspection, it was observed that only one collection tank was provided for utilization of rainwater.
viii.	The solid waste generated should be properly collected & segregated. Wet garbage should be composted and dry/inert solid waste should be disposed of for land filling.	Complying with. During the site inspection, it was observed that OWC was provided for the treatment of wet waste. An agreement was made with Sant Gadge Baba Savyamrojgar Seva Sahkari Maryadit, Pune for the disposal of dry waste.
ix.	Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of Maharashtra State Pollution Control Board.	PP shall not generate any hazardous waste as per the consent granted by MPCB.
x.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with	Compliance status is already provided above.

	vegetation of indigenous variety.	
xi.	Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.	Not complied. PP did not submit periodical monitoring reports to this office since the grant of EC.
xii.	The ground water levels and its quality should be monitored regularly in consultation with Central Ground Water Authority.	Not complied. Ground water level and quality were not monitored.
xiii.	A report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U factors etc and submitted to the Ministry in three months time.	Not complied. PP did not submit the reports as per stipulation.
xiv.	The values of R & U for the building envelope should meet the requirements of the hot & humid climatic location. Details of the building envelope should be worked out furnished in three months time.	

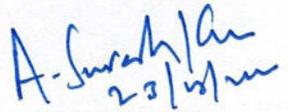
General Conditions:

S.No.	Condition	Compliance Status
i.	The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.	During the site inspection, it was observed that STP of 255 CMD was provided for the treatment of sewage. OWC was provided for the treatment of wet waste. Green belt was developed over an area of 8759.79 sq.m. Solar panels were installed at the project site. One collection tank of capacity 5,00,000 liters was provided. A violation w.r.t. construction of built up area was observed as per Hon'ble Supreme Court judgement

		mentioned above.
ii.	Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.	Project is in operation phase.
iii.	All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.	
iv.	6 monthly monitoring reports should be submitted to MoEF should be forwarded to the CCF, Regional office of MoEF, Bhopal.	Not complied. PP did not submit the six monthly compliance reports regularly.
5.	Officials from the Regional Office of MoEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponent during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MoEF, Bhopal.	PP agreed upon.
6.	In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this Ministry.	A violation w.r.t. construction of built up area was observed as per Hon'ble Supreme Court judgement mentioned above.
7.	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	PP agreed upon.

8.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department (if required), CRZ Regulations, State Forest Department, Wild Life Act, 1972 Act. Shall be obtained by project proponents from the competent authorities.	Fire Department of PMC granted NOCs for the buildings.
9.	A copy of the environmental clearance letter would be marked to the local NGO(s), if any, from whom suggestion/representation were received at the time of public hearing.	No information was provided regarding submission of copy of clearance to NGO.
10.	The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Maharashtra State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forest at http://www.envfor.nic.in . The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhopal.	Not complied. PP did not publish advertisement as per the stipulation after obtaining clearance.
11.	These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification,	MPCB granted renewal of consent to operate vide letter dated 08.07.2020.

	1994 including the amendments.	
12.	The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the assets handed over to the society formed by the residents/owners of the buildings.	No information was provided by project proponent.
13.	Under the provisions of Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.	Not complied. As per the Google Imageries prior April 2007 show that the construction of the project was initiated before April 2007. Details are enclosed as Annexure-6 .


 (सुरेश कुमार आढपा)
Scientist (E)
(Suresh Kumar Adapa)
 वैज्ञानिक-ई/Scientist-E
 पर्यावरण, वन एवं जलवायु परिवर्तन, मंत्रालय
 Ministry of Environment Forest and Climate Change
 एकीकृत क्षेत्रिय कार्यालय, नागपुर-440 001
 Integrated Regional Office, Nagpur-440 001

File No. IA3-3/57/2021-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA-III (Infrastructure) Division)

Indira Paryavaran Bhawan, East Wing,
 Jor Bagh Road, Aliganj, New Delhi - 110003
 30th November, 2021

To,

Ms. Manisha Patankar Mhaiskar
 Member Secretary,
 State Level Environment Impact Assessment Authority,
 Room no. 217, Second Floor, Mantralaya Annex,
 Madam Cama Road, Mumbai-32
 E.mail: psec.env@maharashtra.gov.in

Subject: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune-regarding

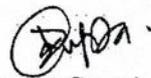
Dear Madam,

This is with reference to the subject mentioned above regarding complaints as regards the illegalities committed by the Project Proponent, namely Respondent no. 14 (M/s Yarrowada Investment Limited) and 15 (M/s Deepak Fertilizers and petrochemicals corporation limited), a Joint Venture Company, in the construction of the commercial building Project, namely "Ishanya Mall", measuring 59399.43 Sqm and un-authorizedly extending the area of construction to more than 94569.64 Sqm. The PP obtained an EC from the Ministry on 10.04.2007 for the total built up area of 34,170.83 Sqm.

Therefore, as per the allegation made by the applicant, you are kindly requested to carry out inspection of the Project along with the EC provided by the Ministry and submit the report before the Hon'ble Tribunal under intimation to this Ministry at the earliest.

This issues with the approval of Competent Authority.

Yours Faithfully,


 (Dr. Dharmendra Kumar Gupta)
 Director(s)/Scientist-F

Copy to:

Shri Suresh Kumar Adapa,
 Scientist-E,
 Ministry of Environment Forest and Climate Change,
 Integrated Regional Office, Ground Floor, East Wing, New Secretariat
 Building, Civil Lines, Nagpur-440001

012
 30/11/2021

Court Matter
Most Urgent

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-357/RON/2021-NGP/ 8462

Date: 02.12.2021

To,

The Member Secretary
State Level Environment Impact Assessment Authority
Room No. 217, 2nd Floor, Mantralaya Annexe
Madam Cama Road, Mumbai-32

Sub: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune-reg.

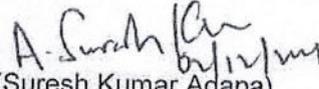
Ref: The IA-III (Infrastructure) Division letter no. IA3-3/57/2021-IA.III dated 30.11.2021

Madam,

The undersigned is directed to refer to the subject matter. Ministry vide letter under reference no. 1 (copy enclosed) requested SEIAA and this office to carry out inspection of the project (Ishanya Mall located at Shastri Nagar, Yerawada, Pune) to verify the irregularities mentioned in the Original Application no. 48 of 2020 pending before Hon'ble NGT, Pune Bench.

In this regard it is requested to nominate a member for carrying out the joint inspection of the project as requested by IA Division, MoEF&CC, New Delhi.

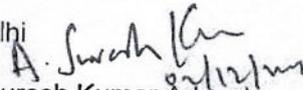
This issues with the approval of the Regional Officer, IRO, MoEF&CC, Nagpur.


(Suresh Kumar Adapa)
Scientist 'E'

Encl: As above

Copy to:

1. The Director, IA-III(Infrastructure) Division, MoEF&CC, New Delhi


(Suresh Kumar Adapa)
Scientist 'E'

Re: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT,WZ,Pune

From : Shri. V N Ambade <apccfcentral-ngp-mef@gov.in> Sat, Dec 25, 2021 02:24 PM
Subject : Re: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT,WZ,Pune
To : Dharmendra Kumar Gupta <gupta.dharmendra@gov.in>
Cc : The Member Secretary SEIAA (M) <psec.env@maharashtra.gov.in>, Narendra D. Toke <dir1.mev-mh@nic.in>, suman5662@gmail.com

Sir,

This has reference to trailing mail. No nomination was received from SEIAA, Maharashtra till date. Hence it is proposed that the undersigned will carry out the inspection in January 2022 without further waiting for the nomination from SEIAA, Maharashtra.

Suresh Kumar Adapa
Scientist 'E'
IRO, MoEF&CC, Nagpur

From: "Shri. V N Ambade" <apccfcentral-ngp-mef@gov.in>
To: "The Member Secretary SEIAA (M)" <psec.env@maharashtra.gov.in>
Cc: "Narendra D. Toke" <dir1.mev-mh@nic.in>, "Dharmendra Kumar Gupta" <gupta.dharmendra@gov.in>, suman5662@gmail.com
Sent: Friday, December 3, 2021 1:04:34 PM
Subject: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT,WZ,Pune

Madam,

This has reference to trailing mail. Ministry vide letter dated 30.11.2021 requested SEIAA and this office to carry out inspection of the project (Ishanya Mall located at Shastri Nagar, Yerawada, Pune) to verify the irregularities mentioned in the Original Application no. 48 of 2020 pending before Hon'ble NGT, Pune Bench. In this regard it is requested to nominate a member for carrying out the joint inspection of the project as requested by IA Division, MoEF&CC, New Delhi.

Suresh Kumar Adapa
Scientist 'E'
IRO, MoEF&CC, Nagpur

From: suman5662@gmail.com
To: "Shri. V N Ambade" <apccfcentral-ngp-mef@gov.in>, sureshironagpur@gmail.com

Cc: "Dharmendra Kumar Gupta" <gupta.dharmendra@gov.in>

Sent: Tuesday, November 30, 2021 4:36:08 PM

Subject: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT,WZ,Pune

Respected Sir,

This is with reference to the subject mentioned above regarding complaints as regards the illegalities committed by the Project Proponent, namely Respondent no. 14 (M/s Yerrowada Investment Limited) and 15 (M/s Deepak Fertilizers and petrochemicals corporation limited), a Joint Venture Company, in the construction of the commercial building Project ,namely "Ishanya Mall", measuring 59399.43 Sqm and un-authorizedly extending the area of construction to more than 94569.64 Sqm. The PP obtained an EC from the Ministry on 10.04.2007 for the total built up area of 34,170.83 Sqm.

Therefore, as per the allegation made by the applicant, you are kindly requested to carry out inspection of the Project along with the EC provided by the Ministry and submit the report before the Hon'ble Tribunal under intimation to this Ministry at the earliest.

Thanks & regards

Suman
Associate Legal (C),
IA-III (Infra-II)
MoEF&CC

Court Matter
Most Urgent

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-357/RON/2021-NGP/ 8962

Date: 02.12.2021

To,

The Regional Director
Central Ground Water Board
Nagpur

Sub: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune-reg.

Ref: The IA-III (Infrastructure) Division letter no. IA3-3/57/2021-IA.III dated 30.11.2021

Sir,

The undersigned is directed to refer to the subject matter. Ministry vide letter under reference no. 1 (copy enclosed) requested SEIAA and this office to carry out inspection of the project (Ishanya Mall located at Shastri Nagar, Yerawada, Pune) to verify the irregularities mentioned in the Original Application no. 48 of 2020 pending before Hon'ble NGT, Pune Bench.

Upon perusal of the Original Application, it was observed that there is one allegation pertaining to illegal extraction of ground water from five no.s of bore wells.

It is requested to clarify whether the project Ishanya Mall by M/s. Deepak Fertilisers & Petrochemicals Corporation Limited located at C.S.No. 190 to 192, Opp. Golf Course, Shastri Nagar, Yerawada, Pune obtained NOC for the extraction of ground water.

This issues with the approval of the Regional Officer, IRO, MoEF&CC, Nagpur.

A. Suresh Kumar
(Suresh Kumar Adapa)
Scientist 'E'

Encl: As above

Copy to:

1. The Director, IA-III(Infrastructure) Division, MoEF&CC, New Delhi

A. Suresh Kumar
(Suresh Kumar Adapa)
Scientist 'E'

IGF (C)	
SCD-D (A)	2/2/2022
SCD-D (S)	
T.O. (F) (D/K)	
S.O.	
STENO	

भारत सरकार
Government of India
जल शक्ति मंत्रालय
Ministry of Jal Shakti

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation

केन्द्रीय भूमिजल बोर्ड

मध्य क्षेत्र

सिविल लाइन्स - 440 001

दूरभाष: (0712)-2565314

फैक्स: (0712)-2564391

ई-मेल: rdcr-cgwb@nic.in



Central Ground Water Board

Central Region

Civil Lines, Nagpur - 440 001

Phone: (0712)-2565314

Telefax: (0712)- 2564391

e-mail: rdcr-cgwb@nic.in

दिनांक / Date: 19.01.2022

संख्या / No. 7/28/CGWB/CR/AUTHORITY- 5

27 JAN 2022

To

Shri Suresh Kumar Adapa

Scientist E

Integrated Regional Office (MoEF),

New Secretariat Building,

Civil Lines, Nagpur- 440 001

Sub: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune - reg.

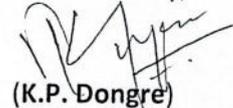
Ref: Your office letter no. CC-357/RON/2021-NGP/8962 dated 02.12.2021

Sir,

With reference to the above cited letter and subject, it is to inform that the process of obtaining the NOC for ground water withdrawal is completely online. The perusal of the online records in NOCAP portal (www.cgwa-noc.gov.in) indicates that there is no application for ground water NOC by the name of Ishanya Mall by M/s. Deepak Fertilisers & Petrochemicals Corporation Limited located in Pune district. Further it had NOT been granted any NOC for ground water withdrawal by CGWA till date.

This is for your kind perusal and necessary action.

Yours faithfully,



(K.P. Dongre)

Head of Office

Copy to:

1. The Member CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for kind information.



(K.P. Dongre)

Head of Office



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-357/RON/2021-NGP/ 89 62-

Date: 02.12.2021

To,

The Municipal Commissioner
Pune Municipal Corporation (PMC)
Pune

Sub: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune-reg.

Ref: The IA-III (Infrastructure) Division letter no. IA3-3/57/2021-IA.III dated 30.11.2021

Sir,

The undersigned is directed to refer to the subject matter. Ministry vide letter under reference no. 1 (copy enclosed) requested SEIAA and this office to carry out inspection of the project (Ishanya Mall located at Shastri Nagar, Yerawada, Pune) to verify the irregularities mentioned in the Original Application no. 48 of 2020 pending before Hon'ble NGT, Pune Bench.

In this regard following information is required for carrying out the site inspection and filing the report to Hon'ble Tribunal:

1. Total constructed built up area of the project as on date (as per MoEF&CC definition of built up area vide notification dated 04.04.2011)
2. Details of plans sanctioned till date along with the copies of plans
3. Copies of commencement certificate, plinth level check certificates and occupancy certificates
4. Details pertaining to configuration (no. of floors) each building
5. Whether any basement was constructed in the project?
6. Details pertaining to DP reservation such as residential/commercial
7. Whether mandatory open space was provided as per the approved building plan?
8. Whether fire and safety system was provided as per the applicable guidelines and Fire NOC issued by PMC? Whether any provision was made for the approach and movement of fire engine

Court Matter
Most Urgent

9. Whether the slope of the ramp is 1:10 or not?
10. Whether the site margin is as per the DC rules or not?
11. Whether mandatory amenity space of 15% (as per DC rules) was provided or not?

It is humbly requested to instruct the officer concerned to provide the above information at the earliest for carrying out the inspection and timely submission of the report to Hon'ble Tribunal.

This issues with the approval of the Regional Officer, IRO, MoEF&CC, Nagpur.

A. Suresh Kumar
02/12/2019
(Suresh Kumar Adapa)
Scientist 'E'

Encl: As above

Copy to:

1. The Director, IA-III(Infrastructure) Division, MoEF&CC, New Delhi

A. Suresh Kumar
02/12/2019
(Suresh Kumar Adapa)
Scientist 'E'

File No. IA3-3/57/2021-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA-III (Infrastructure) Division)

Indira Paryavaran Bhawan, East Wing,
 Jor Bagh Road, Aliganj, New Delhi-110003
 30th November, 2021

To,

Ms. Manisha Patankar Mhaiskar
 Member Secretary,
 State Level Environment Impact Assessment Authority,
 Room no. 217, Second Floor, Mantralaya Annex,
 Madam Cama Road, Mumbai-32
 E.mail: psec.env@maharashtra.gov.in

Subject: Original Application No. 48 of 2020 Tanaji Balasaheb Gambhire Vs Union of India before the NGT, WZ, Pune-regarding

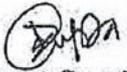
Dear Madam,

This is with reference to the subject mentioned above regarding complaints as regards the illegalities committed by the Project Proponent, namely Respondent no. 14 (M/s Yarrowada Investment Limited) and 15 (M/s Deepak Fertilizers and petrochemicals corporation limited), a Joint Venture Company, in the construction of the commercial building Project, namely "Ishanya Mall", measuring 59399.43 Sqm and un-authorizedly extending the area of construction to more than 94569.64 Sqm. The PP obtained an EC from the Ministry on 10.04.2007 for the total built up area of 34,170.83 Sqm.

Therefore, as per the allegation made by the applicant, you are kindly requested to carry out inspection of the Project along with the EC provided by the Ministry and submit the report before the Hon'ble Tribunal under intimation to this Ministry at the earliest.

This issues with the approval of Competent Authority.

Yours Faithfully,


 (Dr. Dharmendra Kumar Gupta)
 Director(s)/Scientist-F

Copy to:

Shri Suresh Kumar Adapa,
 Scientist-E,
 Ministry of Environment Forest and Climate Change,
 Integrated Regional Office, Ground Floor, East Wing, New Secretariat
 Building, Civil Lines, Nagpur-440001

OK
 30/11/2021

MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION

New Delhi, the 4th April, 2011

S.O. 695(E).— Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O. 1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on or from the dates of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process and or technology shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act in accordance with the procedure specified therein;

And whereas, it has been decided to provide clarification with regard to the term "built up area" used in the said Notification and also to make various paras of the Notification mutually consistent and to restore the unintentional changes, which got into the Notification while making amendment vide S.O. 3067 (E) dated 1st December, 2009, in particular the entry against item no. 7(f) in the schedule to the EIA Notification, 2006 relating to highway projects and for this purpose to issue suitable amendments in the said Notification.

And whereas, clause (a) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules provides that, whenever the Central Government considers that

prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, sub-rule (4) of rule 5 of the said Environment (Protection) Rules provides that, notwithstanding anything contained in sub-rule (3), whenever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3);

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, read with clause (d) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules, the Central Government hereby makes the following amendments in the said Notification, namely:-

In the said notification, -

(I) In para 6, for the existing words "An application seeking prior environmental clearance in all cases shall be made", the following words shall be substituted, namely:-

"An application seeking prior environmental clearance in all cases shall be made by the project proponent".

(II) In para 7, in sub-para 7 in clause (i), sub para II, stage (2) - scoping, sub para (i), in the last sentence, for the words "activities listed as Category 'B' in item 8 of the schedule (Construction / Township / Commercial Complexes / Housing)", the following words shall be substituted, namely:-

"Activities listed as Category 'B' in item 8(a) of the schedule (building and construction projects)".

1244 9711-2

(III) In the Schedule, -

(i) against item 1(a), -

in column (5), for the entries, the following entries shall be substituted, namely:-

"General conditions shall apply.

Note:

- (i) Prior environmental clearance is as well required at the stage of renewal of mine lease for which application should be made up to one year prior to date of renewal.
- (ii) Mineral prospecting is exempted."

(ii) against item 7(f), -

in column (4), for the entry "(i) All State Highway Projects; and" the following entry shall be substituted, namely:-

"(i) All New State Highway Projects".

(iii) against item 8(a), -

in column (5), for the entry, the following entry shall be substituted, namely:-

"The built up area for the purpose of this Notification is defined as "the built up or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building / construction projects"."

(IV) In Appendix V, for para 3, the following para shall be substituted, namely:-

"3. where a public consultation is not mandatory, the appraisal shall be made on the basis of prescribed application Form-1 and EIA report, in the case of all projects and activities other than item 8 of the schedule. In the case of item 8 of the schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise projects or activities on the basis of Form-1, Form-1A, conceptual plan and the EIA report [required only for projects listed under 8(b)] and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance".

[F. No. 3-101/2010-IA. III]

Dr. NALINI BHAT, Scientist 'G'

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007 and S.O. No. 3067(E) dated 1st December, 2009.

Date: 03/03/2022

Ref : V- 1873/ Ishanya Mall /S.No. 190(p), 192(p), c.t.s. no. 2185 A/plot no. A, B & C, Yerwada/2022

To,
Executive Engineer Office,
Building Dept. Zone. no. 4,
Pune Municipal Corporation, Pune

Sub: - Proposed development on S.No. 190(p), 192(p), c.t.s. no. 2185 A/plot no. A, B & C, Yerwada.
In regards NGT letter no. F.No CC-357/RON/2021-NGP/8962 dt. 02/12/2021.

Ref: Your Letter no. 2751 dt. 29.12.2021.

Sir,

Following are the points & reply for the same.

- 1) Total constructed built up area of the project as on date. (as per MOEF & CC definition of built up area vide notification dated 04.04.2011)
:- FSI – 32710.04 + 61858.60 (Non FSI) = 94568.64 sq.m.
- 2) Details of plans sanctioned till date along with the copies of plans.
:- Copies Enclosed
- 3) Copies of commencement certificate, plinth level check certificates and occupancy certificates.
:- Copies Enclosed
- 4) Details pertaining to configuration (no. of floors) each building.
:- Bldg. no. 0 (LG+UG+2 FL.), Bldg. no. 1 (LG+UG+3 FL.), Bldg. no. 2 (LG+UG+3 FL.), Bldg. no. 3&4 (LG+UG+2 FL.+Mezz. FL.), Bldg. no. 5 (LG+UG+1 FL.), Bldg. no. 6 (LG+UG+2 FL.), Bldg. no. 7 (LG+UG+1 FL.), Engineering Office (Gr. FL.)
- 5) Whether any basement was constructed in the project?
:- No Basement was constructed, only lower ground (Commercial/Parking area)
- 6) Details pertaining to DP reservation such as residential commercial.
:- No D.P. reservation on plot. Plot is in residential R2 zone, where commercial & residential uses are permissible.
- 7) Whether Mandatory open space was provided as per the approval building plan?
:- Yes, as per then prevailing bylaws while getting approval.
- 8) Whether fire and safety systems was provided as per the applicable guidelines and Fire NOC issued by PMC? Whether any provision was made for the approach and movement of fire engine.
:- Yes, Final Fire noc copy enclosed as provided by PMC office.

9) Whether the slop of the ramps is 1:10 or not?

:- Yes, as per then prevailing bylaws while getting approval.

10) Whether the side margin is as per the Dc rules or not?

:- Yes, as per then prevailing bylaws while getting approval.

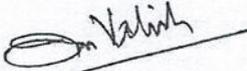
11) Whether mandatory amenity space of 15% (as per Dc rules) was provided or not?

:- Plot is in old city limit, mandatory amenity space is shown in sanction drawings as per then prevailing bylaws while getting approval. (As per DCR no. TPS-1884/1377/GR-220/84/(iii) UD-7 dt. 5/1/1987, rule no. 13.8 **Amenities and Facilities for layout of Large Areas** – For large layouts admeasuring more than 3 Ha. Provision at not less then 5% of the total area shall be made in the layout for nursery schools, police posts and such other public purposes as may be directed by the Authority.)

With reference to above subject, we have enclosed herewith our reply & documents for your reference & record.

Please do the needful.

Thanking you,



Ar. Sameer Valimbe

For VOUSSOIRS

Reg. No. CA/92/14618

✓ CC to – Mr. Suresh Kumar Adapa, Scientist 'E',
Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Nagpur, Maharashtra.



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

PO:- 1102004006/1144-28

386

पाणी देयक

देयक क्रमांक :

ANNEXURE 5

देयक दिनांक :

BL202109000564

देयक अंतिम दि.

02/09/2021

13/09/2021

ग्राहकाचे नाव व पत्ता :

YERAWADA INVESTMENT LTD
S.NO.190(PART),192(PART),F.NO."B"ISHANYA MOLL,YERAVADA,PUNE.

510 5639742
SE-1000357121 | 12-9-21

नळजोड क्रमांक :

नळजोड दिनांक :

9822101687

MISCELLANEOUS

X112C101

मीटर वाचक क्रमांक / मार्या / अनु. क्रमांक :

ST045030

20/11/2009

नळजोड आकार :

मीटर आकार :

9999/21180

1

वापराचा प्रकार :

मालक :
2 Inch

डीजीट :

2 Inch

किलो लिटर मध्ये वापर :

NON-DOMESTIC

दर प्रति किलो लिटर :

8

किमान आकार :

422.00

सरासरी वापर / मासिक :

60.75

कोटा :

7,804.46

देयक आकाराची पद्धत :

247.05

मागील भरणा दिनांक :

500

भरणा रकम रुपये :

USE

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 68627

Connection is Connected

Meter is Normal

510 45030

Android Users i-Phone Users



PMC Water Tax for the period 1-4-21 to 31-7-21
Water Pipe line 2nd - 2

Signature
13-9-21

मीटर क्र.	मीटर चालू स्थिती	चालू रिडींग	मीटर मागील स्थिती	मागील रिडींग	एकूण वापर किलो लिटर
दिनांक 10388	Normal	43530	Normal	43114	422.00

पाण्याचा आकार	31/07/2021	* धकवाकी असल्यास मूदलीपूर्वीही नळजोड बंद करण्यात येईल.
मीटर भाडे	30	** विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
ए. रूपये		
वजा वा पूर्वीची सरासरी आकारणी	30	
बाकी रूपये		
निव्वळ देय रकम रुपये	37	

जानेवारी	फेब्रुवारी	मार्च	एप्रिल	मे	जून	जुलै	ऑगस्ट	सप्टेंबर	ऑक्टोबर	नोव्हेंबर	डिसेंबर

13/07/2021 = 43114

12/04/2021 = 42596

04/02/2021 = 42048

15/01/2021 = 41289

पुणे महानगरपालिका / Pune Municipal Corporation

pmc - 762026

Receipt / पावती

Budget : ग, पाणीपट्टी पाणीमापकानुसार (अति.न.अ.) - X112C101

Challan No : N20211013-12499-000132

User : OMKAR.S@DHANDAI.COM

Receipt Date : 13/10/2021

IP : 210.212.188.45

Description / तपशील

Amount / रकम

Consumer No: ST045030

Receipt No: OP202110001738

68627.00

Name: YERAWADA INVESTMENT LTD

Cheque/DD No 000040

Bank Name BANK OF BADODA

Bill No: BL202109000564

SIXTY EIGHT THOUSAND SIX HUNDRED TWENTY SEVEN ONLY

68627.00

Cheque PMT Subject to Realisation

Received sum of Rs. / एकूण रकम रु.

This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.

सदरची पावती धनादेश चढल्यावरच ग्राहक समजण्यात येईल. कृपया रकम व इतर तपशील लिडकी सोडण्यापूर्वी तपासून घ्यावी.

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Revenue

Cashier / रकमपाल

APPLICANT COPY



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

YERAWADA INVESTMENT LTD. पुणे महानगरपालिका अधिनियम १९४९ चे अनुसूची ८, नियम ३९-४०

ग्राहकाचे नाव व पत्ता :

S.NO.190(P)&192(P),
PLOT NO."B"BUILDING
NO.0 TO 6 YERAWADA,
PUNE.

9822101687

MISCELLANEOUS

नळजोड क्रमांक :

ST045080

नळजोड दिनांक : 16/02/2010

मीटर वाचक क्रमांक / मार्ग/अनु.क्रमांक :

9999/21180 1

नळजोड आकार :

2 Inch

मीटर आकार : 2 Inch

वापराचा प्रकार :

NON-DOMESTIC

मालक : डीजीटल : 8

किलो लिटर मध्ये वापर :

338.00

दर प्रति किलो लिटर : 60.75

किमान आकार :

7,804.46

सरासरी वापर/मासिक : 189.81

कोटा :

500

देयक आकाराची पद्धत : USE

मागील भरणा दिनांक :

22/11/2021

भरणा रक्कम रुपये : 26,223

मीटर क्र.	मीटर बालू स्थिती	वाजू विडींग	मीटर मागील स्थिती	मागील विडींग	एकूण वापर किलो लिटर
10305	Normal	39930	Normal	39592	338.00
दिनांक		30/11/2021		01/10/2021	

पाण्याचा आकार	24,239	शेकडाची असल्यास मुदतीपूर्वीही नळजोड बंद करण्यात येईल.
मीटर भाडे		• विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर वसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
एकूण रुपये	24,239	
वजा या पूर्वीची सरासरी आकारणी	0	
वाकी रुपये	0	
निव्वळ देय रक्कम रुपये	24,239	

इंजि. अ. म. पटेल
अधिकांक अभियंता
इंजि. सुदीप क. पाणी पुरवठा
पुणे महानगरपालिका
अधिकांक अभियंता
संभार व बंद गाईड

पाणी देयक 8120211200465:

देयक क्रमांक : 24/12/2021

देयक दिनांक : 29/12/2021

देयक अंतिम दि.

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 24239

Connection is Connected

Meter is Normal

Android Users i-Phone Users



Pmc Water tax for the month Oct. & Nov. 2021
Water line 2nd - 1 no.

Shankh
28/12/2021

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 845622

Receipt / पावती

Budget : म.पाणीमंडी पाणीमापकानुसार (अति.ज.अ.) - X112C101

Challan No : N20220208-12585-000101

User : SHEETAL.K@DHANDAL.COM

Receipt Date : 08/02/2022

IP : 210.212.188.45

Description / तपशील

Amount / रक्कम

Consumer No: ST045080	Receipt No: OP202202000848	24239.00
Name: YERAWADA INVESTMENT LTD.		
Cheque/DD No: 000164	Bank Name: BANK OF BADODA	
Bill No: BL202112014655		

TWENTY FOUR THOUSAND TWO HUNDRED THIRTY NINE ONLY

24239.00

Cheque PMT Subject to Realisation

Received sum of Rs. / एकूण रक्कम रु.

This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.

Revenue

धनादेशाबरोबरच ग्राहकासमजवयात येईल. • कृपया रक्कम व इतर तपशील स्थितीची सोडण्यापूर्वी तपासून घ्यावी.

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Cashier / रोखपाल



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

PO:- 102001053/28/2021 **388**

पाणी देयक	
देयक क्रमांक :	BL20211000378
देयक दिनांक :	21/10/2021
देयक अंतिम दि.	26/10/2021

ग्राहकाचे नाव व पत्ता : M/SYERAVADA INVESTMENT LTD.
S.NO.190(P)192(P),P.NO."B" ISHANYA MALL,YERAVADA,PUNE.

9822101687

OFFICE

XI12C101

नळजोड क्रमांक : नळजोड दिनांक :
ST045444 08/02/2012
मीटर वाद्यक क्रमांक / मार्ग / अनु.क्रमांक :
मीटर आकार : 8999/21180 1
वापराचा प्रकार : 1 Inch मालक : डीजीट : 1 Inch
किलो लिटर मध्ये वापर : NON-DOMESTIC दर प्रति किलो लिटर : 5
किमान आकार : 109.00 सरासरी वापर / मासिक : 60.75
कोटा : 1,952.72 देयक आकाराची पद्धत : 70.19 USE
मागील भरणा दिनांक : 125 भरणा रक्कम रुपये : 20,011
13/10/2021 20,011

1000377785/28/2021

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 6873

Connection is Connected

Meter is Normal

मीटर क्र.	मीटर चालू स्थिती	चालू रिडींग	मीटर मागील स्थिती	मागील रिडींग	एकूण वापर किलो लिटर
MC251800067E	Normal	1205	Normal	1096	109.00

ST0 45444

Android Users i-Phone Users



pmc water tax for the month Aug Sept 2021 water line - 1-2
Sethi
25/10/2021

पाण्याचा आकार	30/09/2021	41/08/2021
मीटर भाडे	6,873	
एकूण रुपये		
वजा या पूर्वीची सरासरी आकारणी	6,873	
	0	
बाकी रुपये		
निव्वळ देय रक्कम रुपये	0	

इ.नि. संदेश केंद्र
आधिकारिक अधिकृत

जानेवारी	फेब्रुवारी	मार्च	एप्रिल	मे	जून	जुलै	ऑगस्ट	सप्टेंबर	ऑक्टोबर	नोव्हेंबर	डिसेंबर
			6,873								

02/09/2021 = 1096

13/07/2021 = 955

12/04/2021 = 793

04/02/2021 = 601

Pay Mode: Cheque Original
पुणे महानगरपालिका / Pune Municipal Corporation pmc - 762739
Receipt / पावती

बंदखत : ग.पाणीपट्टी पाणीमापकानुसार (अति.ग.अ.)- XI12C101
Challan No : N2021122-12499-000080 User : OMKAR.S@DHANDAI.COM
Receipt Date: 22/11/2021 IP: 210.212.188.45

Description / तपशील	Amount / रक्कम
Consumer No: ST045444 Receipt No: OP20211001823	6873.00
Name: M/SYERAVADA INVESTMENT LTD.	
Cheque/DD No: 000099 Bank Name: BANK OF BADODA	
Bill No: BL202110003781	
SIX THOUSAND EIGHT HUNDRED SEVENTY THREE ONLY	6873.00
Cheque PMT Subject to Realisation	

Received sum of Rs. / एकूण रक्कम रु.

● This copy is issued subject for realisation of cheque ● Please check particulars and amount before leaving the counter.
● सदरची पावती धनादेश घटल्यावरच ग्राहक समजण्यात येईल. ● रकमचा रक्कम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी.
visit us at www.punecorporation.org.

Revenue
Cashier / रोकपाल



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

22-10-2019/25-10-21
P.O. 1102001053/25-10-21

पाणी देयक	
देयक क्रमांक :	BL20211000378
देयक दिनांक :	21/10/2021
देयक अंतिम दि.	26/10/2021

ग्राहकाचे नाव व पत्ता : YERAWADA INVESTMENT LTD
S.NO.190(PART),192(PART),F.NO."B"ISHANYA MOLL,YERAVADA,PUNE.

9822101687

MISCELLANEOUS

X12C101

नळजोड क्रमांक : ST045030 नळजोड दिनांक : 20/11/2009
मीटर वाचक क्रमांक / मार्ग / अनु.क्रमांक :
नळजोड आकार : 9999/21180 मीटर आकार : 1
वापराचा प्रकार : 2 Inch मालक : डीजीट : 2 Inch
किलो लिटर मध्ये वापर : NON-DOMESTIC 8
किमान आकार : 369.00 दर प्रति किलो लिटर : 60.75
कोटा : 7,804.46 सरासरी वापर / मासिक : 215.78
मागील भरणा दिनांक : 500 देयक आकाराची पद्धत : USE
13/10/2021 भरणा रक्कम रुपये : 68,627

582-1000378780/25-10-21
You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>
Live Balance : 26605
Connection is Connected
Meter is Normal

मीटर क्र.	मीटर चालू स्थिती	चालू रिडींग	मीटर माली स्थिती	मागील रिडींग	एकूण वास्तु किंमत
10388	Normal	43905	Normal	43536	369.00
दिनांक		30/09/2021		01/08/2021	
पाण्याचा आकार					
मीटर भाडे		26,605			
एकूण रुपये					
वजा या पूर्वीची सरासरी आकारणी		26,605			
		0			
बाकी रुपये					
निव्वळ देय रक्कम रुपये		0			

ST045030
Android Users i-Phone Users
Pmc water tax for the month Aug & Sept 2021
Water line - 2" - 2
Rtheti
25/10/2021

जानेवारी | फेब्रुवारी | मार्च | एप्रिल | 26,605 | मे | जून | जुलै | ऑगस्ट | सप्टेंबर | ऑक्टोबर | नोव्हेंबर | डिसेंबर

Pay Mode: Cheque Original	
पुणे महानगरपालिका / Pune Municipal Corporation pmc - 762737	
Budget : ग.पाणीपट्टी पाणीमापकांनुसार (अति.ग.अ.) - X12C101	
Challan No : N20211122-12499-000076	User : OMKAR.S@DHANDA1.COM
Receipt Date: 22/11/2021	IP : 210.212.188.45
Description / तपशील	Amount / रक्कम
Consumer No: ST045030 Receipt No: OP202111001819	26605.00
Name: YERAWADA INVESTMENT LTD	
Cheque/DD No: 000096 Bank Name: BANK OF BADODA	
Bill No: BL202110003782	
TWENTY SIX THOUSAND SIX HUNDRED FIVE ONLY	26605.00
Cheque PMT Subject to Realisation	

Received sum of Rs. / एकूण रक्कम रु.

• This copy is issued subject for realisation of cheque. • Please check particulars and amount before leaving the counter.

• सदरची पावती धनादेश यठल्यावरच ग्राहक समजण्यात येईल. • कृपया रक्कम व इतर तपशील मिडकी सोडण्यापूर्वी तपासून घ्यावी.

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Revenue

Cashier / रोखपाल



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
 (www.punecorporation.org)

YERAWADA INVESTMENT PRIVATE LIMITED, पुणे महानगरपालिका अधिनियम १९४९ चे अनुसूची ८ नियम ३९-४०
 S.NO.190(PART),192(PART),F.NO."B"ISHANYA MOLL,YERAWADA,PUNE.

ग्राहकाचे नाव व पत्ता :

9822101687

MISCELLANEOUS

पाणी देयक	22/11/2021 04656
देयक क्रमांक :	24/12/2021
देयक दिनांक :	29/12/2021
देयक अंतिम दि.	

नळजोड क्रमांक : ST045030
 नळजोड दिनांक : 20/11/2009
 मीटर वाचक क्रमांक / मार्ग/अनु.क्रमांक : 9999/21180 1
 नळजोड आकार : 2 Inch मीटर आकार : 2 Inch
 वापराचा प्रकार : NON-DOMESTIC
 किलो लिटर मध्ये वापर : 330.00
 किमान आकार : 7,804.46
 कोटा : 500
 मागील भरणा दिनांक : 22/11/2021

SFI- 1000412933 / 09-11-22

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 23628

Connection is Connected

Meter is Normal

मीटर क्र.	मीटर वाचक स्थिती	वाचक रिडिंग	मीटर मागील स्थिती	मागील रिडिंग	एकूण वापर किलो लिटर
10388	Normal	44235	Normal	43905	330.00
दिनांक		30/11/2021		01/10/2021	

Android Users i-Phone Users



pmc water tax for the month Oct. & Nov. 2021
 water line-2"- 2 nos.

28/12/2021

पाण्याचा आकार	23,628	धकबाकी असल्यास मुदतीपूर्वीही नळजोड बंद करण्यात येईल.
मीटर भाडे		विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
एकूण रुपये	23,628	
वजा या पूर्वीची सरासरी आकारणी	0	
बाकी रुपये	0	
निव्वळ देय रक्कम रुपये	0	

हंजि. अ. म. पटेल
 अतिरिक्त अभियंता
 पुणे शहर पाणी पुरवठा
 पुणे महानगरपालिका
 अधिकांक अभियंता

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 845619

Pay Mode: Cheque Original

Challan No : N20220208-12585-000089 User : SHEETAL J@DHANDAI.COM
 Receipt Date: 08/02/2022 IP : 210.212.188.45

Receipt / पावती

Description / तपशील	Amount / रक्कम
Consumer No: ST045030 Receipt No: GP202202000894 Name: YERAWADA INVESTMENT LTD Cheque/DD No: 000163 Bank Name: BANK OF BADODA Bill No: BL202112004656 TWENTY THREE THOUSAND SIX HUNDRED TWENTY EIGHT ONLY Cheque PMT Subject to Realisation	23628.00

Received sum of Rs. / एकूण रक्कम रु.

This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.
 सदरची पावती धनादेश वटल्यावरच ग्राहक समजण्यात येईल. कृपया रक्कम व इतर तपशील लिहिलेल्या सोडण्यापूर्वी तपासून घ्यावी.
 visit us at www.punecorporation.org.

Revenue

Cashier / रोखपाल

APPLICANT COPY



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

PR- 12020191/25-10-21
PO- 1102001053/25-10-21

पाणी देयक	
देयक क्रमांक :	BL20211000378
देयक दिनांक :	21/10/2021
देयक अंतिम दि.	26/10/2021

ग्राहकाचे नाव व पत्ता : YERAWADA INVESTMENT LTD.
S.NO.190(P)&192(P),
PLOT NO."B"BUILDING
NO.0 TO 6 YERAWADA, 9822101687
PUNE.

MISCELLANEOUS XI12C101

नळजोड क्रमांक : ST045080 नळजोड दिनांक : 16/02/2010
मीटर वाचक क्रमांक / मार्ग / अनु.क्रमांक : 9999/21180 1
नळजोड आकार : मीटर आकार : 2 Inch 2 Inch
वापराचा प्रकार : मालक : डीजीट : NON-DOMESTIC 8
किलो लिटर मध्ये वापर : 364.00 दर प्रति किलो लिटर : 60.75
किमान आकार : 7,804.46 सरासरी वापर / मासिक : 210.82
कोटा : 500 देयक आकाराची पद्धत : USE
मागील भरणा दिनांक : 13/10/2021 भरणा रक्कम रुपये : 64,963

SE- 100037728/25-10-21

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 26223

Connection is Connected

Meter is Normal

मीटर क्र.	मीटर चालू स्थिती	चालू रिडींग	मीटर मालील स्थिती	मागील रिडींग	रूण वापर किलो लिटर
10395	Normal	39592	Normal	39226	364.00
दिनांक		30/09/2021		01/08/2021	

पाण्याचा आकार		॥ एकवाकी असल्यास मूदतीपूर्वी नळजोड बंद करण्यात येईल.
मीटर भाडे	26,223	॥ विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
एकूण रुपये		
वजा या पूर्वीची सरासरी आकारणी	26,223	
	0	
बाकी रुपये		
निव्वळ देय रक्कम रुपये	0	इंजि. रादेश कद अधिकांक अभियंता

ST045080

Android Users Phone Users

pmc water tax for the month Aug & Sept 2021
water line 2" - 1

R. Shukla
25-10-2021

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 762738

Pay Mode Cheque Original

Budget - न.पाणीपट्टी पाणीमाचकानुसार (अति.न.अ.)- XI12C101

Challan No : N20211122-12499-000078

User : OMKAR.S@DHANDAL.COM

Receipt Date: 22/11/2021

IP : 210.212.188.45

Receipt / पावती

APPLICANT COPY

Description / तपशील		Amount / रक्कम
Consumer No: ST045080	Receipt No: OP202111001821	26223.00
Name: YERAWADA INVESTMENT LTD.	Bank Name: BANK OF BADODA	
Cheque/DD No: 000097		
Bill No: BL202110003783		
TWENTY SIX THOUSAND TWO HUNDRED TWENTY THREE ONLY		26223.00
Cheque PMT Subject to Realisation		

Received sum of Rs. / एकूण रक्कम रु.

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• सदरची पावती घनादेश घटल्यावरच ग्राहक समजण्यात येईल. • कृपया रक्कम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी.

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Revenue

Cashier / रोखपाल

PE: 5002157 2

PO: 402001115

30-12-21 392



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)

(www.punecorporation.org)

M/S YERAVADA INVESTMENT PRIVATE LIMITED, पुणे महानगरपालिका अधिनियम १९४९ चे अनुसूची ८, नियम ३९-४० S.NO.190(P),192(P),P.NO."B" ISHANYA MALL,YERAVADA,PUNE.

पाणी देयक	0465
देयक क्रमांक :	24/12/2021
देयक दिनांक :	29/12/2021
देयक अंतिम दि.	

ग्राहकाचे नाव व पत्ता :

9822101687

OFFICE

नळजोड क्रमांक : ST045443
 नळजोड दिनांक : 07/02/2012
 मीटर वाचक क्रमांक / मार्ग/अनु.क्रमांक : 9999/21180 1
 नळजोड आकार : मीटर आकार : 1 Inch
 वापराचा प्रकार : NON-DOMESTIC
 किलो लिटर मध्ये वापर : 150.00
 किमान आकार : 1,952.72
 कोटा : 125
 मागील भरणा दिनांक : 22/11/2021

SSI- 10004/2944/9-1-22

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 9891

Connection is Connected

Meter is Normal

मीटर क्र.	मीटर वाळू स्थिती	वाटू रिडींग	मीटर माणल स्थिती	मागील रिडींग	एकूण वापर किलो लिटर
2518000674	Normal	1537	Normal	1387	150.00
दिनांक		30/11/2021		01/10/2021	

Android Users I-Phone Users



PMC water tax for the month OCT & NOV. 2021
 water line - 1" - 2 nos.

Sheetal
 28/12/2021

पाण्याचा आकार	9.891	थकबाकी असल्यास मुदतीपूर्वीही नळजोड बंद करण्यात येईल.
मीटर भाडे		विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी स्वरीत संपर्क साधावा.
एकूण रुपये	9.891	
वजा या पूर्वीची सरासरी आकारणी	0	
बाकी रुपये	0	
निव्वळ देय रक्कम रुपये	9.891	

डॉ. अ. म. पटेल
 अधिकारी अभियंता
 पुणे महानगरपालिका
 अधिसूचना अभियंता

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 845621

Receipt / पावती

Budget: नं. पाणीभांडी पाण्यानामकांनुसार (आंत.नं.अ.) - XII2C101

Challan No : N20220208-12585-000096 User : SHEETAL.J@DHANDAI.COM

Receipt Date: 08/02/2022 IP: 210.212.188.45

Description / तपशील	Amount / रक्कम
Consumer No: ST045443 Receipt No: OP202202000844	9891.00
Name: M/S YERAVADA INVESTMENT LTD.	
Cheque/DD No: 000162 Bank Name: BANK OF BADODA	
Bill No: BI.202112004657	
NINE THOUSAND EIGHT HUNDRED NINETY ONE ONLY	9891.00
Cheque PMT Subject to Realisation	

Received sum of Rs. / एकूण रक्कम रु.

This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.

सदरची पावती थनादेश वठल्यावरच ग्राहक समजण्यात येईल. कृपया रक्कम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी.

visit us at www.punecorporation.org.

Revenue

Cashier / रकमपति

APPLICANT COPY



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

ग्राहकाचे नाव व पत्ता :

M/SYERAVADA INVESTMENT LTD.
S.NO.190(P)197IP1,F.NO."B"ISHANYA MALL,YERAVADA,PUNE.

SE:- 1000357/26/17-28

पाणी देयक	
देयक क्रमांक :	
देयक दिनांक :	BL202109000563
देयक अंतिम दि.	02/09/2021
	13/09/2021

नळजोड क्रमांक : 9822 01687
नळजोड दिनांक : 08/02/2012
मीटर वाचक क्रमांक / सुरुवातीचा क्रमांक : 18000676
नळजोड आकार : 1
वापराचा प्रकार : 1 inch
किलो लिटर मध्ये वापर NON-DOMESTIC
किमान आकार : 141.00
कोटा : 1,952.72
मागील भरणा दिनांक : 125

मीटर आकार : 1
डीजीट : 1 inch
दर प्रति किलो लिटर : 5
सरासरी वापर / मासिक : 60.75
देयक आकाराची पद्धत : 85.87
भरणा रकम रुपये : USE

OFFICE XI12C101

5704544
You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 20011

Connection is Connected

Meter is Normal

Android Users i-Phone Users



Pmc water tax for the period 1-4-21 to 31-7-21
water pipe line size 2" - 2

13/9/21

मीटर क्र.	मीटर चालू स्थिती	धालू रिडींग	मीटर मागील स्थिती	मागील रिडींग	रूप वापर किलो लिटर
दिनांक 13/07/2021	Normal	1096	Normal	955	141.00

पाण्याचा आकार	31/07/2021	* शक्यता असल्यास गृहस्थी पाणी नळजोड बंद करण्यात येईल.
मीटर भाडे	0.2	* विलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
एकूण रुपये		
वजा या पूर्वीची सरासरी आकारणी	0.334	
बाकी रुपये		
निव्वळ देय रकम रुपये	10 517	

जानेवारी	फेब्रुवारी	मार्च	एप्रिल	मे	जून	जुलै	ऑगस्ट	सप्टेंबर	ऑक्टोबर	नोव्हेंबर	डिसेंबर

13/07/2021 = 955

12/04/2021 = 793

04/02/2021 = 601

15/01/2021 = 365

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 762028

Challan No : N20211013-12499-090136

User : OMKAR.S@DHANDAL.COM

Receipt Date: 13/10/2021

IP : 210.212.138.45

Receipt / पावती

Consumer No: STD-Description / तपशील Receipt No: OP202110001742

Name: M/SYERAVADA INVESTMENT LTD.
Cheque/DD No: 000043 Bank Name: BANK OF BADODA
Bill No: BL202109000563

TWENTY THOUSAND ELEVEN ONLY

Cheque PMT Subject to Realisation

Amount (रुक्कम)

20011.00

Received sum of Rs. / एकूण रकम रु.

This copy is issued subject to realisation of cheque. Please check particulars and amount before leaving the counter.
सदरची पावती घनादेशाबरोबरच घाह्या समजण्यात येईल. कृपया रकम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी.

visit us at www.punecorporation.org.

Revenue

Cashier



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)

(www.punecorporation.org)

M/SYERAVADA INVESTMENT LTD
पुणे शहर पाणी पुरवठा महानगरपालिका अधिनियम १९४९ चे अनुसूची ८, नियम ३९-४०
S.NO.190(P),192(P),P.NO."B" ISHANYA MALL,YERAVADA,PUNE.

ग्राहकाचे नाव व पत्ता :

9822101687

OFFICE

पाणी देयक	
देयक क्रमांक :	24/12/2021
देयक दिनांक :	29/12/2021
देयक अंतिम दि.	

नळजोड क्रमांक : ST045444 नळजोड दिनांक : 08/02/2012
मीटर वाचक क्रमांक / मार्ग/अनु.क्रमांक : 9999/21180 1
नळजोड आकार : 1 Inch मीटर आकार : 1 Inch
वापराचा प्रकार : NON-DOMESTIC मालक : डीजीट : 5
किलो लिटर मध्ये वापर : 113.00 दर प्रति किलो लिटर : 60.75
किमान आकार : 1,952.72 सरासरी वापर/मासिक : 63.35
कोटा : 125 देयक आकाराची पद्धत : USE
मागील भरणा दिनांक : 22/11/2021 भरणा रक्कम रुपये : 6,873

SE No 1000412945

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 7138

Connection is Connected

Meter is Normal

Android Users -Phone Users



PMC water tax for the month Oct. & Nov. 2021
water use 1st - 2 nos.

Signature
28/12/21

Signature

मीटर क्र.	मीटर वातू स्थिती	वातू रिव्हिंग	मीटर मागील स्थिती	मागील रिव्हिंग	एकूण वापर किलो लिटर
PM251800067E	Normal	1318	Normal	1205	113.00
दिनांक		30/11/2021		01/10/2021	

पाण्याचा आकार	7.138	थकवाची असल्यास मुदतोपूर्वीही नळजोड बंद करण्यात येईल.
मीटर भाडे		बिलावर मीटरची स्थिती फॉल्टी असल्यास नवीन मीटर बसविण्याबाबत कार्यालयाशी त्वरीत संपर्क साधावा.
एकूण रुपये	7,138	
वजा या पूर्वीची सरासरी आकारणी	0	
वाकी रुपये	0	
निव्वळ देय रक्कम रुपये	0	

डॉ. अ. म. पटेल
अधिक्षक अधिदत्ता
पुणे शहर पाणी पुरवठा
पुणे महानगरपालिका
अधिक्षक अधिदत्ता

पुणे महानगरपालिका / Pune Municipal Corporation		pmc - 845620	Receipt / पावती
Budget : ग.नापाणी/पुणे पाणीसापकानुसार (अ.लि.न.अ.) - XI2C101			
Challan No : N20220208-12585-000094		User : SHEETAL J. @DHANDA1.COM	
Receipt Date : 08/02/2022		IP : 210.212.188.45	
Description / तपशील		Amount / रक्कम	
Consumer No: ST045444	Receipt No: OP202202000842	7138.00	
Name: M/SYERAVADA INVESTMENT LTD.	Bank Name: BANK OF BADODA		
Cheque/DD No: 000161	Bill No: BL202112004658		
SEVEN THOUSAND ONE HUNDRED THIRTY EIGHT ONLY		7138.00	
Cheque PMT Subject to Realisation			

Received sum of Rs. / एकूण रक्कम रु.

- This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.
- सदरची पावती घनादेश वटल्यावरच ग्राहक समजण्यात येईल. कृपया रक्कम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी. visit us at www.punecorporation.org.

Revenue

Signature
Cashier / पेढ्यापाल



पुणे महानगरपालिका

पुणे शहर पाणी पुरवठा (मीटर विभाग)
(www.punecorporation.org)

मुंबई प्रांतिक महानगरपालिका अधिनियम १९८९ चे अनुसूची ८, नियम ३९.४०

ग्राहकाचे नाव व पत्ता : M/SYERAVADA INVESTMENT LTD.
S.NO.190(P)192(P),P.NO."B" ISHANYA MALL,YERAVADA,PUNE.

9822101687

OFFICE

XI12C101

नळजोड क्रमांक : ST045443
मीटर वाचक क्रमांक / मार्ग / अनु.क्रमांक : 9999/21180
नळजोड आकार : 1 Inch
वापरचा प्रकार : 1 Inch मालक : डीजिट : 5
किलो लिटर मध्ये वापर : NON-DOMESTIC
किमान आकार : 1,952.72 दर प्रति किलो लिटर : 60.75
कोटा : 125 सरासरी वापर / मासिक : 57.43
मागील भरणा दिनांक : 20/10/2021 भरणा रक्कम रुपये : 24,514

You can pay your Water Bill via Phonepay, Paytm, GooglePay, Bhim, Mobikwik etc. wallets, and <http://watertax.punecorporation.org>

Live Balance : 10425

Connection is Connected

Meter is Normal

मीटर क्र.	मीटर चालू स्थिती	चालू रिडींग	मीटर मागील स्थिती	मागील रिडींग	एकूण वापर किलो लिटर
PMC2518000671	Normal	1387	Norms	1230	157.00
दिनांक		30/09/2021		01/08/2021	

पाण्याचा आकार					
मीटर भाडे		10,425			
एकूण रुपये					
वजा या पूर्वीची सरासरी आकारणी		10,425			
		0			
बाकी रुपये					
निव्वळ देय रक्कम रुपये		0			

जानेवारी	फेब्रुवारी	मार्च	एप्रिल	मे	जून	जुलै	ऑगस्ट	सप्टेंबर	ऑक्टोबर	नोव्हेंबर	डिसेंबर			
			10,425											
			02/09/2021 = 1230			13/07/2021 = 1052			12/04/2021 = 868			04/02/2021 = 659		

ST-100037783/25-10-21

ST045443

Android Users i-Phone Users

Pmc water tax for the month Aug-Sept 2021
Water line 1" - 1

25/10/2021

396

पुणे महानगरपालिका / Pune Municipal Corporation pmc - 762736

Receipt / पावती

Challan No : N20211122-12499-000074 User : OMKAR.S@DHANDAL.COM
Receipt Date: 22/11/2021 IP : 210.212.188.45

Description / तपशील	Amount / रक्कम
Consumer No: ST045443 Receipt No: OP202111001817	10425.00
Name: M/SYERAVADA INVESTMENT LTD. Cheque/DD No 000098 Bank Name BANK OF BADODA Bill No: BL202110003780	
TEN THOUSAND FOUR HUNDRED TWENTY FIVE ONLY Cheque PMT Subject to Realisation	10425.00

Received sum of Rs. / एकूण रक्कम रु.

- This copy is issued subject for realisation of cheque. Please check particulars and amount before leaving the counter.
 - सवरची पावती धरताने बटल्यावरच ग्राहक समजण्यात येईल. कृपया रक्कम व इतर तपशील खिडकी सोडण्यापूर्वी तपासून घ्यावी.
- visit us at www.punecorporation.org.

Revenue

Cashier / रोखपाल

APPLICANT COPY

डिलिव्हरी चलन

॥ श्री साईबाबा प्रसन्न ॥ ॥ श्री खंडोबा प्रसन्न ॥

मो. : 9922756078
7350108700

ए. ए. टिगरे

स. नं. ३६, टिगरेनगर, विश्रंतवाडी, पुणे - ४११ ०१५.

नंबर : 784

वाहतुक बिल

दिनांक : 01/03/2020

नांव : Deepak Fertilisers & Petrochemical Corporation Ltd.

पत्ता : Creativity mall Airport road, Yerwade, Pune
GST NO ÷ 27AACD1388D12W

अ. क्र.	दिनांक	गाडी नं.	चलन नं.	ठिकाण	ट्रिप	माप	दर	रुपये	पैसे
1	01/02/20 TO 29/02/20	MH 12 DT 1686 MH 12 FZ 4072	—	—	136	10,000	600	81600	1-
2	01/02/20 TO 29/02/20	MH 43 U 6359	—	—	88	20,000	12000	1,05,600	1-
Invoice towards tanker water for the month FEB-'20									
8/8/20 06/03/20									
								एकूण	1,87,200

अक्षरी रु.

one lakh eight seven thousand two
Hundred

सही

PMC Wa	Tanker v	Total W	PMC wa	Tanker v	Total W	Budgete	Recover	FOOT Fz	Recover
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डिलिव्हरी चलन

॥ श्री साईबाबा प्रसन्न ॥ ॥ श्री खंडोबा प्रसन्न ॥

मो. : 9922756078

7350108700



एस. एम. टिंगरे

PR:- 50004937,

स. नं. ३६, टिंगरेनगर, विश्रान्तवाडी, पुणे - ४११ ०१५.

वाहतुक बिल

नंबर : 703

दिनांक : ०१/११/२०१९

नांव : Deepak Fertilisers & Petrochemical Corporation Ltd.

पत्ता : Creaticity mall Airport Road, Yerwada Pune.

GST No. 27AAACD1388D120

अ. क्र.	दिनांक	गाडी नं.	चलन नं.	ठिकाण	ट्रिप	माप	दर	रूपये	पैसे
1	11/10/19 to 21/10/19	MH12F2 4072	-	-	111	10,000/	600	66,600	
2	11/10/19 to 21/10/19	MH12DT 1886	-	-	90	20,000/	1200	108,000	
Invoice towards tanker cost for the month October 2019 Shankar 7-11-19								एकूण	174,600/-

अक्षरी रु. one lakh seventy four thousand six hundred. only.

Singh

सही

[Handwritten signature]

Annexure-6



Imagery of November 2005

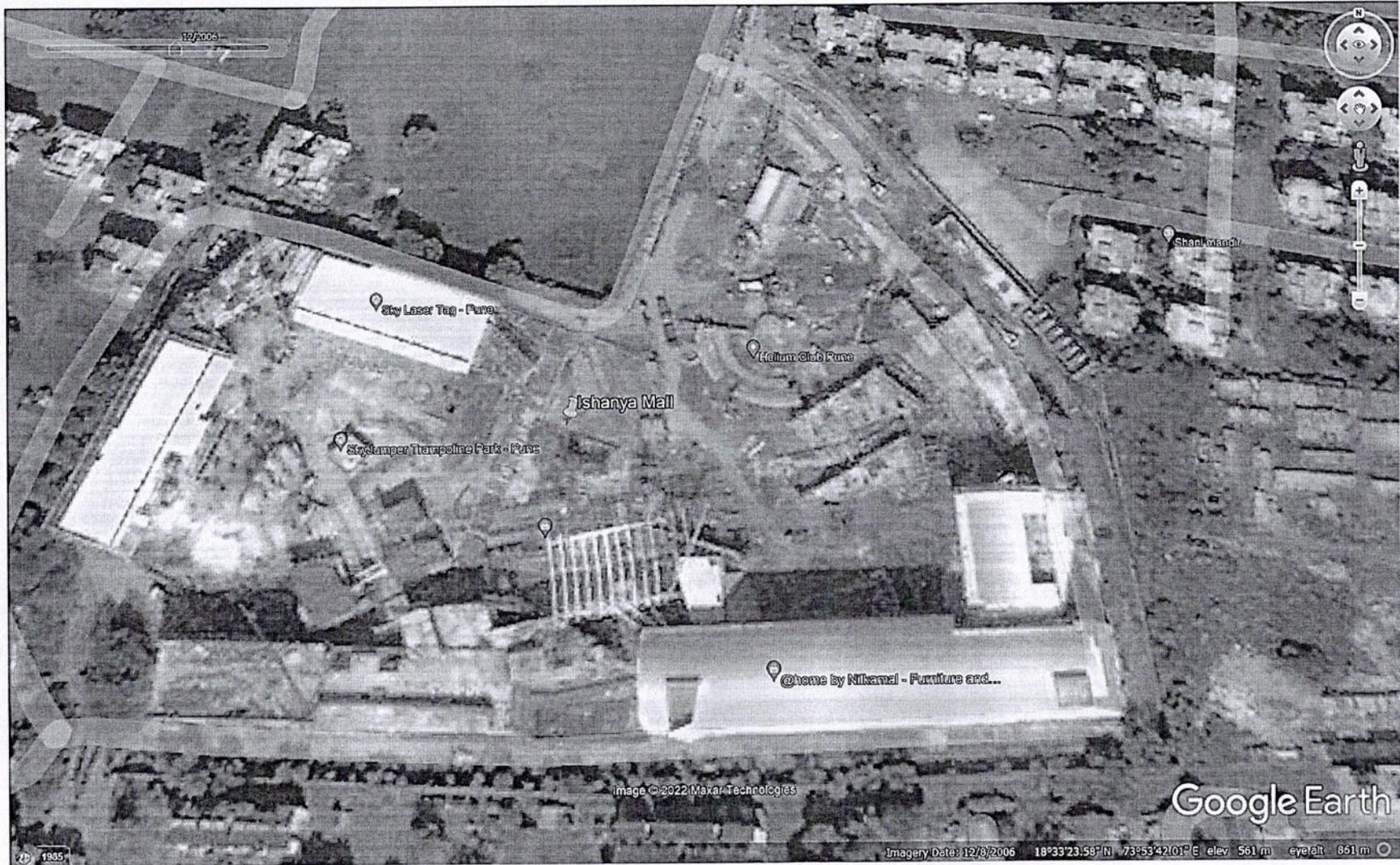


Imagery of April 2006

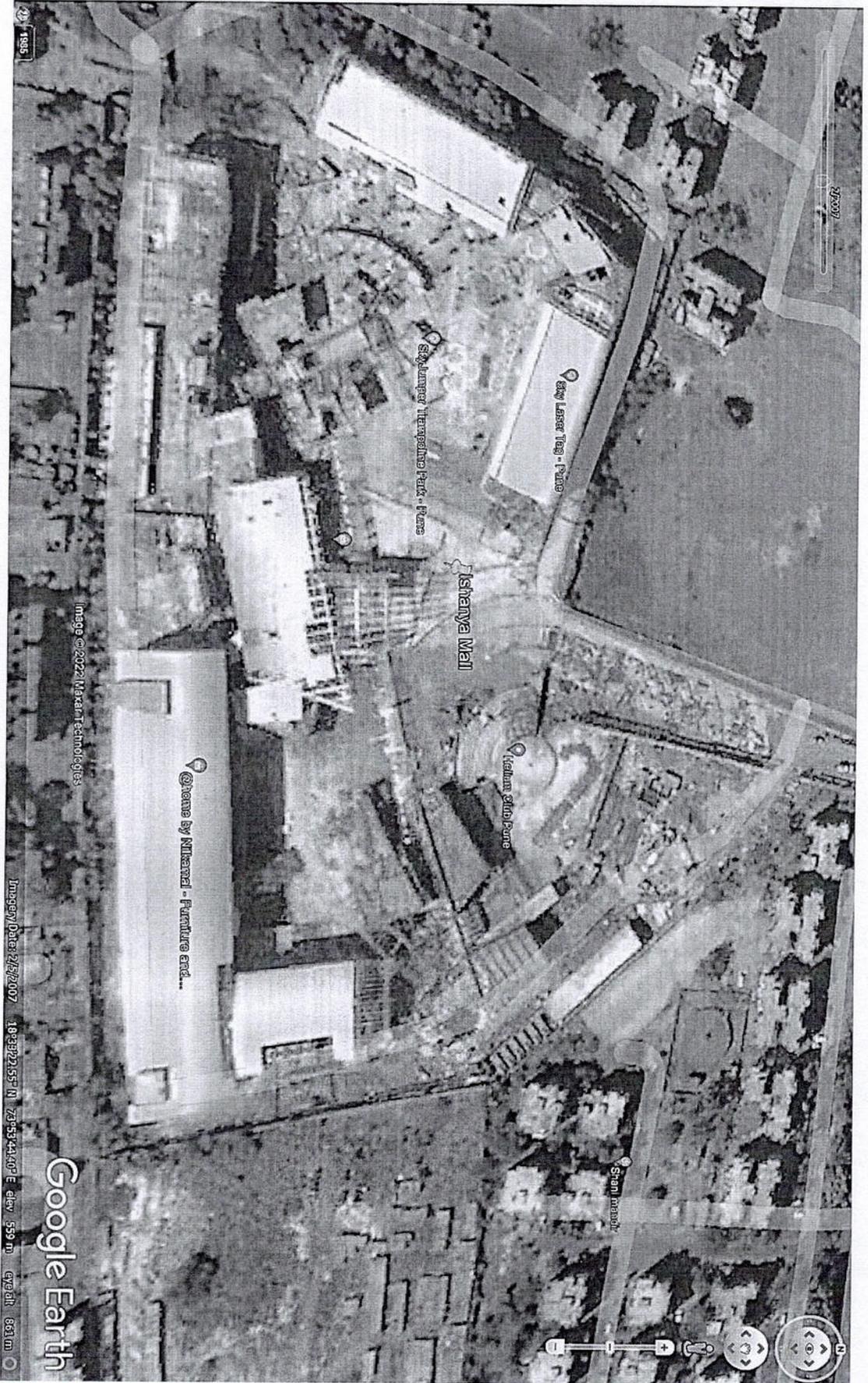
Imagery Date: 4/23/2006

18°9'32.21107"N 73°53'39.487"E elev: 560 m eye alt: 903 m

Google Earth



Imagery of December 2006



Imagery of February 2007

Photographs of the Project

